

(c) whether the University Grants Commission has also written to the various universities in this connection?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI) : (a) and (b) Yes, Sir.

(c) No, Sir.

SEIZURE OF INDIAN CURRENCY NOTES BY CUSTOMS AUTHORITIES AT PALAM AIRPORT

*283. SHRI P. A. SOLOMON: Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to the report appearing in the "Statesman" (Delhi) dated 19th April, 1962, to the effect that "Rs. 72,000 in Indian currency notes have been seized by the Customs Authorities at Palam airport from an American national";

(b) if so, whether it is a fact that the Customs Authorities have also seized some documents that were in his possession; and

(c) what action has been taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) Yes, Sir. The seizure was made from one Mr. Joseph Lee Harrison on the evening of 17th April, 1962 and the amount involved was Rs. 72,776.

(b) Yes Sir.

(c) Mr. Harrison was arrested under Section 173 of the Sea Customs Act and produced before the Resident Magistrate, New Delhi on the following day. Mr. Harrison is at present in jail custody having been unable to furnish the bail required by the Magistrate. Steps will be taken to adjudicate the case departmentally and also to prosecute the offender under the Foreign Exchange Regulation Act and the Sea Customs Act after completing the investigation which is in progress. »

DISPOSAL OF LAND BELONGING TO DEFENCE MINISTRY IN MADRAS

*284. SHRI M. RUTHNASWAMY: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that part of the inland grounds in the city of Madras under the charge of the Defence Department has been handed over to a body acting on behalf of a certain International Students Centre;

(b) whether this same part of the inland grounds was a year ago to have been used for the building of the National Cadet Corps headquarters and that the proposal was abandoned as a result of public opposition to the building of any large structure there;

(c) whether the Government of Madras, the City Improvement Trust, the Housing Board and the Corporation of Madras, were consulted **and** whether their agreement was obtained before the handing over of that piece of land for constructing a building; and

(d) to which body the land has been handed over, whether it is a public body or corporation and whether it is registered; and if it is a public body, who constitute it?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. RAGHURAMAIAH) : (a) The land leased to the India International House and Institute, Madras, actually falls North West of the Island grounds.

(b) The land referred to above was leased to the Institute in September 1960, whereas the requirements of N.C.C. Directorate came to be known only in January, 1961.

(c) The land has been leased to the Institute in consultation with and on the recommendation of the Madras Government.

(d) The India International House and Institute, Madras, is a body registered under the Indian Societies

Registration Act, 1860, and has on its Board of Trustees, among others, some Ministers of Government and important citizens of Madras.

UNIVERSITY IN NEW DELHI

*285. **SHRI S. C. DEB:** Will the Minister of EDUCATION be pleased to state:

(a) whether any final decision has been taken by the University Grants Commission for setting up an University in New Delhi.

(b) if so, when it is going to be established; and

(c) if the reply to part (a) above be in the negative, by when a decision is expected?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) No, Sir.

(b) Does not arise.

(c) It is not possible at this stage to indicate any time limit.

MINERAL DEPOSITS IN PUNJAB

*286. **SHRI SURJIT SINGH:** Will the Minister of MINES AND FUEL be pleased to state:

(a) whether Government are aware of the mineral deposits in the State of Punjab;

(b) if so, what are the places where various minerals are found; and

(c) what steps have been taken by Government to exploit these deposits?

THE MINISTER OF MINES AND FUEL (SHRI K. D. MALAVIYA): (a) Yes, Sir.

(b) The places where various minerals are found are: Lahaul, Spiti, Kulu Valley, Kangra district, HoBhiarpur district, Gurgaon district, Mahendragarh district, Ambala district and Rohtak district.

(c) The reserves of minerals located so far are not important enough to merit exploitation under the aegis of the Government of India. Concession for their exploitation are however being granted to private parties by the State Government as and when such applications are received.

मंत्रालयों के कार्य में हिन्दी के अधिकाधिक उपयोग के लिये कार्यक्रम

*२८७. श्री नवाबसिंह चौहान : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विभिन्न मंत्रालयों तथा उनके संलग्न और अधीनस्थ कार्यालयों के कार्य में हिन्दी के अधिकाधिक उपयोग के लिये कोई क्रमिक कार्यक्रम बनाया गया है; और

(ख) यदि हाँ, तो क्या उसकी एक प्रति सभा पटल पर रखने की कृपा की जायेगी ?

[PROGRAMME FOR INCREASING USE OF HINDI IN THE WORK OF THE MINISTRIES]

*287. **SHRI NAWAB SINGH CHAUHAN:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any phased programme has been chalked out for the increasing use of Hindi in the work of the various Ministries and their attached and subordinate offices; and

(b) if so, whether a copy of the same will be laid on the Table of the House?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बी० एन० दातार) : (क) जी हाँ ।

(ख) इस विषय पर जारी किये गये आदेशों की एक प्रति सभा पटल पर रख दी गई है । [देखिए परिशिष्ट ३८, अनुषंग संख्या १६।]